

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No.51/88.

Shri Y.A.Gaikwad.

... Applicant

V/s.

Union of India & Another.

... Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:

Mr.T.P.C.Nair, advocate
for the applicant and
Mr.J.G.Sawant, advocate
for the respondents.

Oral Judgment:

(Per Shri M.B.Mujumdar, Member(J)) Dated: 12.12.1989

Present Mr.T.P.C.Nair for the applicant and
Mr.J.G.Sawant for the Respondents. The applicant


Mr.Y.A. Gaikwad was serving as Rakshak in the Central
Railway Administration since 1953. After holding a
departmental inquiry he is removed from service by the
impugned order dt. 16.10.1980. The applicant has challenged
that order by filing Writ Petition No.2610/88 in the High
Court of Judicature at Bombay on 10.4.88.

2. Mr.T.P.C.Nair, learned advocate for the applicant
and Mr.J.G.Sawant, learned advocate for the respondents
stated before us that this Tribunal will have no
jurisdiction to decide this case and hence the papers
be retransmitted to the High Court. In Tr. Applications
No.9/88 and 487/87 decided on 21.6.1989 we have taken the
same view. Hence we direct that Tr. Application No.51/88
i.e. Writ Petition No.2610/88 be retransmitted to the
High Court of Judicature at Bombay. There will be no order
as to costs.

Raoorh

Tr. No. 51/88

SECTION OFFICE
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